

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:3716
ANSWERED ON:02.12.2010
GRANT OF MINI RATNA STATUS
Shantha J.

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has granted Mini Ratna status to Bridge and Roof Company and Bharat Pumps and Compressor Ltd.,
- (b) if so, the details thereof alongwith the performance of both the companies during the last three years; and
- (c) the criteria for granting the Mini Ratna status to a particular company?

Answer

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV)

(a) Yes, Madam.

(b) (i): Bridge & Company (India) Limited (B&R), Kolkata:

B&R was granted Mini Ratna Category-I status on 21.09.2010 on the basis of its performance during the year 2006-07, 2007-08 & 2008-09.

The performance of B&R for the last 3 years is as under:-

(Rs in crore)			
Financial year	Pre-tax Profit	Net worth	
2007-08	11.26	97.03	
2008-09	33.25	118.12	
2009-10	64.11	158.84	

(b) (ii): Bharat Pumps & compressors limited (BPCL), Naini, Allahabad.

BPCL was granted Mini Ratna Category-II status on 21.9.2010 on the basis of its performance during the year 2007-08, 2008-09 & 2009-10.

The performance of BPCL for the last 3 years is as under:-

(Rs in crore)			
Financial year	Pre-tax Profit	Net worth	
2007-08	30.50	87.28	
2008-09	39.95	98.61	
2009-10	31.091	24.68	

(c) : As per the guidelines contained in DPE OM No. 11/36/97 Fin. dated 9.10.2007, following is the criteria for grant of Mini Ratna Cat-I & Cat -II status.

1 (i)

Category-I The company should have made profit in the last three years continuously.

The pretax profit should have been Rs. 30 crore or more in at least one of the three years.

The company should have a positive net worth.

1(ii)

Category-II The company should have made profit for the last three years continuously and should have a positive net worth.

2.

These companies shall be eligible

for the enhanced delegated powers provided they have not defaulted in the repayment of loans/interest payment on any loans due to the Government.

3. These companies shall not depend upon budgetary support or Government guarantee.

4. The Board of these companies should be restructured by inducting at least three non-official Directors as the first step before exercise of enhanced delegation of authority.